

12

F. No. 12-88 / CESTAT/CPIO-ND/VPP/2017
Customs Excise and Service Tax Appellate Tribunal
West Block No 2, R.K. Puram, New Delhi-110 066

Dated. 05/10/17

ID No. 12-88/2017

To,

Sh. Krishan Kumar Arora
G-6/27, 2nd Floor, Sector-11
Rohini, Delhi-110085

Subject: Information under Right to Information Act 2005.

Sir/Madam,

Please refer to your RTI application No. _____ Dt. 20/9/17 and our ID No. 12-88/17 the information received from T.O. DR(A) containing 06 Pages is enclosed herewith for your reference please. +01 page

You are, Therefore, requested to please acknowledge the receipt and deposit Rs. 12/- (@ 2/- per page) to this Tribunal by cash or DD in favour of Accounts Officer, CESTAT, New Delhi.

Note:- RTI application's replies which are related to outer benches may be gathered from there by filing RTI applications there directly, for facilitation, CPIOs are nominated at all outer benches separately.

If aggrieved, you may file an appeal under section 19 of RTI Act within thirty days before Hon'ble First Appellate Authority, CESTAT New Delhi.


(V.P. Randey)

Central Public Information Officer

o/c



F.No. 28(2)/CESTAT/Misc/07
Customs Excise & Service Tax Appellate Tribunal
West Block No. 2, R.K. Puram, New Delhi - 66.

I.D.No.12-88/17
Dated 04.10.2017

Sub: The information sought under RTI Act, 2005 - reg

Sir,

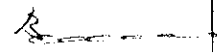
Please refer to the RTI application No. dated 21/9/2017 and your letter No. 12-88/CESTAT/CPIO-ND/VPP/2017 dated 21.09.2017 wherein information sought is as under as per application

B (1) The information sought is vague. There are many reports/returns sent to the Ministry by different sections. The Applicant may specify the kinds of returns which he wants to know.

(2) There are different kinds of returns sought by the Ministry. The application does not specify the returns sought by the Ministry and for which period.

(3) Unless the above two are clarified, it is unable to give copies of such returns/report.

Yours faithfully,



(Bineesh Kumar K.S.)
Deputy Registrar(Admn)

To

✓ CPIO/Assistant Registrar, CESTAT, New Delhi

2
9/10/17

CENTRAL REGISTRY

22/9/17

NOTE

Sub: Information sought by Shri Krishan Kr. Arora under the RTI Act 2005 ----reg.

10

Ref: I.D.No.12-88/2017

Please refer to note dated 21/09/2017 of CPIO issued vide F.No.12-88/CESTAT/CPIO-ND/VPP/2017. The point wise reply to information sought by the applicant is as under:-

Reply to (i) : Only one statement that is monthly statement of Institution and disposal of appeals/stays is being forwarded to the Department of Revenue, Ministry of Finance, Government of India.

Reply to (ii): Central Registry is not aware of any such letter.

Reply to (iii): The copy of the statement for the month of August, 2017 is enclosed

No. of pages: 06

F.No. 10/CESTAT/CR/2015-16


Technical Officer.

Date: 22/09/2017

✓
To,

Shri V.P: Pandey,
CPIO/Asstt. Registrar,
CESTAT, New Delhi.

CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL,
WEST BLOCK NO.2, R.K. PURAM, NEW DELHI-110066

Dated: 05/09/2017

Bench wise statement showing pendency, institution and disposal of appeals and stay applications with year wise break-up of appeals pending as on 01/09/2017 is circulated for information.

It is worth mentioning that the appeal pendency of 84509 on 01/08/2017 has come down to 81779 as on 01/09/2017.

It is to mention that Hon'ble President has disposed of 1712 appeals out of total disposal of 5752 appeals during the month.


(Mohinder Singh)
Deputy Registrar.

Copy to:-

1. SPS to Hon'ble President, CESTAT for information please
2. All Hon'ble Members, CESTAT including Regional Benches for information please.
3. S.P.S. to Chief Commissioner (AR), CESTAT, New Delhi.
4. Member (Review), CBEC, North Block, New Delhi.
5. The Under Secretary, (AD-IC), Ministry of Finance, Department of Revenue, North Block, New Delhi.
6. PS to Registrar/DRs/All A.Rs including Regional Benches.
7. Computer Section for uploading on website.

Monthly Disposal Statement of Hon'ble President/Members**August, 2017****DELHI BENCH**

NAME	APPEAL DISPOSED
Justice (Dr.) SATISH CHANDRA	1133 (+ 579 at Kolkata)=1712
B.P. VICHANDRAN	80
ASHOK KUMAR ARYA	39 + (39 at Bangalore)=78
S.K. MOHANTY	120
V. PADMANABHAN	282 + (69 at Kolkata + 10 at Bangalore)=361
Total	1654 (+107)=1761

MUMBAI BENCH

NAME	APPEAL DISPOSED
RAMESH NAIR	115
RAJU	65
C J MATHEW	24
D.N. PANDA	217
Total	421

CHENNAI BENCH

NAME	APPEAL DISPOSED
MADHU MOHAN DAMODAR	194 + 198=392
ARCHNA WADHWA	126 (+ 77 at Chandigarh)=203
SULEKHA BEEVI CS	201 + 300=501
Total	1019

KOLKATA BENCH

NAME	APPEAL DISPOSED
P.K. CHOUDHARY	159
Total	159 (+69 +579)=807

AHMEDABAD BENCH

NAME	APPEAL DISPOSED
D.M. MISHRA	457 + 82 =539

BANGLORE BENCH

NAME	APPEAL DISPOSED
S.S. GARG	293 + 114 =407
Total	407 (+86+10+39)=542

CHANDIGARH BENCH

NAME	APPEAL DISPOSED
ASHOK JINDAL	153 +(107 at Delhi)=260
DEVENDER SINGH	37
Total	190 (+77)=267

HYDERABAD BENCH

NAME	APPEAL DISPOSED
M.V. RAVINDARAN	172 +130 (+ 86 at Bangalore)=388
Total	302

ALLAHABAD BENCH

NAME	APPEAL DISPOSED
ANIL G. SHAKKARWAR	53
ANIL CHOUDHARY	41
Total	94

Total Disposal: 5752*

(*Variation, if any with the statements submitted by Hon'ble Members, is due to non receipt of orders in the Registry.)

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL,
WEST BLOCK NO.2, R.K. PURAM, NEW DELHI-66
Disposal and Institution for the month of August 2017**

	Opening Balance	Fresh Institution/ Restored/ Remanded	Disposal	Pendency
DELHI	6989	539	1761	5767
MUMBAI	14298	228	421	14105
KOLKATA	9140	353	807	8686
CHENNAI	12213	931	1019	12125
BANGALORE	10768	165	542	10391
AHMEDABAD	12514	273	539	12248
ALLAHABAD	5170	188	94	5264
CHANDIGARH	7328	168	267	7229
HYDERABAD	6089	177	302	5964
TOTAL	84509	3022	5752	81779

2

STATEMENT SHOWING YEARWISE BREAK UP OF
PENDING APPEALS IN CESTAT, AS ON 01.08.2017.

YEARS	DELHI	MUMBAI	KOLKA	CHENNA	BANG.	AHMEDE	ALLBI	CHD	HYD
1988									
1989					4				
1991									
1994									
1995									
1996									
1997							1		
1998									
1999									
2000					2				
2001									
2002						1			
2003	2				8		1		
2004	11	3		2	22	1		1	1
2005	7	9	1	28	8	8	6	3	
2006	19	107		34	43	2	37	18	5
2007	37	231	40	41	120	13	54	66	12
2008	45	497	306	48	324	62	66	126	194
2009	46	794	702	384	636	551	183	344	464
2010	194	980	472	866	700	919	336	731	402
2011	352	881	797	883	773	874	480	615	495
2012	383	1163	724	867	1085	1009	696	584	734
2013	606	1498	866	1648	1051	1904	443	922	690
2014	885	1657	840	1891	1539	2003	616	1691	684
2015	840	1936	876	1891	1289	1529	702	913	520
2016	1063	2445	1616	1994	1592	1855	1107	666	893
2017	1277	1904	1446	1548	1195	1517	536	549	870
TOTAL	5767	14105	8686	12125	10391	12248	5264	7229	5964

MONTHLY STATEMENT FOR THE MONTH OF August 2017 AS ON 01.09.2017


	OPENING BALANCE				FRESH INSTITUTION				APPEAL RESTORED				RECEIVED FROM OTHER BENCHES														
	EXCISE	CUSTOMS	TAX	GOLD	TOTAL	STAY	EXCISE	CUSTOMS	TAX	GOLD	TOTAL	STAY	EXCISE	CUSTOMS	TAX	GOLD	TOTAL	STAY	EXCISE	CUSTOMS	TAX	GOLD	TOTAL				
DELHI	2759	940	3337	0	23	6889	148	63	22	74	0	11	170	13	254	20	66	0	0	340	0	64	0	22	0	86	1
MUMBAI	8272	5013	2663	0	14298	27	50	71	83	0	315	12	13	0	0	0	0	0	0	25	0	0	0	0	0	0	0
KOLKATA	4657	1979	3124	0	9740	309	47	81	63	0	191	60	78	64	20	0	0	0	0	162	0	0	0	0	0	0	0
CHENNAI	3466	3163	5457	2	12213	74	85	41	115	0	209	0	295	197	197	0	0	0	0	589	0	0	0	0	0	0	0
BANGALORE	2984	1965	5799	0	10768	61	28	13	120	0	0	0	161	0	0	4	0	0	4	0	0	0	0	0	0	0	0
AHMEDABAD	6293	2507	3729	0	12514	21	62	37	20	0	119	2	46	100	8	0	0	0	154	0	0	0	0	0	0	0	0
ALLAHABAD	2753	582	1736	0	5170	33	30	19	26	0	0	75	2	0	0	0	0	0	0	0	0	19	39	106	0	164	0
CHANDIGARH	5035	650	1643	0	7328	0	57	46	49	0	0	152	0	8	3	4	0	0	15	0	0	0	1	0	0	1	0
HYDERABAD	3095	914	3167	0	6089	5	33	8	41	0	82	1	33	24	38	0	0	0	95	0	0	0	0	0	0	0	0
TOTAL	36118	17651	30714	2	23	84509	678	455	338	592	0	11	1474	90	726	425	333	0	0	1484	0	83	40	128	0	251	1

- 1 Sanctioned strength of the Members is 33 and working strength is 20 as on 01.08.2017
 2 Figures may be considered as tentative and subject to further verification.
 3 Members on leave during the month of August 2017 for 48 no. of days as under.

Sl. No.	Name	Strength	Working Strength	On Leave
1	Hon'ble Mr. Justice (Dr.) Satish Chandra, President	NIL	16	Sh. C.J. Mathews, Member(Technical)
2	Mrs. Archana Wadhwa, Member (Judicial)	1	17	Sh. V. Padmanabhan, Member(Technical)
3	Sh. M.V. Ravindran, Member (Judicial)	4	18	Sh. M.M. Damodhar, Member(Technical)
4	Sh. D.N. Panda, Member (Judicial)	NIL	19	Sh. Anil G. Shakkurwar, Member(Technical)
5	Sh. Ashok Jindal, Member(Judicial)	2	20	Sh. Devender Singh, Member(Technical)
6	Dr. D. M. Mishra, Member (Judicial)	5		
7	Sh. Anil Choudhary, Member(Judicial)	1		
8	Sh. S. K. Mohanty, Member (Judicial)	5		
9	Sh. Ramesh Nair, Member (Judicial)	NIL		
10	Ms. Sulekha Bevi C.S., Member(Judicial)	NIL		
11	Shri S.S. Garg, Member (Judicial)	4		
12	Sh. P. K. Choudhary, Member (Judicial)	6		
13	Sh. Ashok Kumar Arya, Member (Technical)	1		
14	Sh. B. Rav chandran, Member (Technical)	1		
15	Sh. Raju, Member(Technical)	2		

5

TRANSFER TO OTHER BENCHES				DISPOSAL				CLOSING BALANCE											
EXCISE	CUSTOMS	S.TAX	AD	TOTAL	STAY	EXCISE	CUSTOMS	S.TAX	gold	AD	TOTAL	STAY	EXCISE	CUSTOMS	S.TAX	Gold	AD	TOTAL	STAY
35	3	19	0	57	0	693	472	566	0	10	176	9	2442	407	2894	0	24	5767	144
0	1	0	0	1	0	168	129	124	0	0	42	7	6516	4667	2622	0	0	14105	32
0	0	0	0	0	0	300	393	114	0	0	807	16	3862	1731	3093	0	0	8686	353
0	0	0	0	0	0	317	355	347	0	0	1019	2	3631	3069	5423	2	0	12125	70
0	0	0	0	0	0	153	269	120	0	0	542	27	2859	1733	5799	0	0	10391	32
0	0	0	0	0	0	393	72	74	0	0	539	0	5988	2567	3683	0	0	12248	21
46	2	3	0	51	0	62	13	19	0	0	94	2	2734	625	1905	0	0	5264	33
0	0	0	0	0	0	100	138	29	0	0	267	0	5000	562	1667	0	0	7229	0
0	0	0	0	0	0	175	47	80	0	0	302	3	1899	899	3166	0	0	5964	3
81	6	22	0	109	0	2361	1888	1493	0	10	5752	66	34941	16560	30252	2	24	81779	686


 (Mohinder Singh)
 Dy. Registrar.

27/9/17

Stamp: Customs Excise & Service Tax Appellate Tribunal, West Block No. 2, R.K. Puram, New Delhi-110066. Date: 27 SEP 2017. Other stamps: "Return with Receipt", "Drook Locker", "3".

F. No. 12-88 / CESTAT/CPIO-ND/VPP/2017
Customs Excise and Service Tax Appellate Tribunal
West Block No 2, R.K. Puram, New Delhi-110 066

Dated:- 21/09/2017

ID No. 12-88/17

Subject: Information sought under RTI Act, 2005.

Sir/Madam,

Please refer to RTI application No. _____ dated 20/09/17 of Shri /Smt. Krishna K. Arora under RTI Act 2005 (copy enclosed) wherein certain information are sought as mentioned therein is related to your section.

Therefore, in terms of the provisions of Section 5(4) read with Section 5(5) of RTI Act 2005 the RTI application No. _____ dated 20/09/17 CPIO ID No. 12-88/17 is forwarded herewith to the you as deemed CPIO with the request to provide the correct and para wise information/inspection on or before 06/10/17 directly to the applicant and intimate the undersigned within the stipulated time failing which, you will be responsible for delay and penalty if any, under section 20 of RTI Act. You are, further requested to follow OM No.12/31/2013-IR dated;12.02.2013 circulated on 23.05.2013.

If the information is not with your section or you, please reply from where it may be retrieved, without delay.

Note:- RTI application's replies which are related to outer benches may be gathered form there by filing RTI applications there directly, for facilitation, CPIOs are nominated at all outer benches separately.

Encl: As above.

(V.P. Pandey)
Central Public Information Officer

Copy to:

1. DRLA)
2. T.O. (C.C.R.)
3. _____
4. Sh. Krishna K. Arora
G-6/27, 2nd Floor, Sector-11
Rohtari, Delhi- 110085

2

F. No. 12-88 / CESTAT/CPIO-ND/VPP/2017
Customs Excise and Service Tax Appellate Tribunal
West Block No 2, R.K. Puram, New Delhi-110 066

Dated:- 21/09/2017

ID No. 12-88/17

Subject: Information sought under RTI Act, 2005.

Sir/Madam,

Please refer to RTI application No. _____ dated 20/09/17 of Shri /Smt. Krishna K. Arora under RTI Act 2005 (copy enclosed) wherein certain information are sought as mentioned therein is related to your section.

Therefore, in terms of the provisions of Section 5(4) read with Section 5(5) of RTI Act 2005 the RTI application No. _____ dated 20/09/17 CPIO ID No. 12-88/17 is forwarded herewith to the you as deemed CPIO with the request to provide the correct and para wise information/inspection on or before 06/10/17 directly to the applicant and intimate the undersigned within the stipulated time failing which, you will be responsible for delay and penalty if any, under section 20 of RTI Act. You are, further requested to follow OM No.12/31/2013-IR dated;12.02.2013 circulated on 23.05.2013.

If the information is not with your section or you, please reply from where it may be retrieved, without delay.

Note:- RTI application's replies which are related to outer benches may be gathered form there by filing RTI applications there directly, for facilitation, CPIOs are nominated at all outer benches separately.

Encl: As above.


(V.P. Pandey)

Central Public Information Officer

Copy to:

1. DRLA
2. T-D. (C.R.)
3. _____

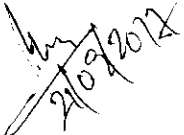
4. Sh. Krishna K. Arora

G-6/27, 2nd Floor, Sector-11

Rohini, Delhi- 110085

22 SEP 2017




21/09/2017




21/9/17

10-12-88/2017

Res
20/9/17

APPLICATION UNDER RTI

Dated 19th September, 2017

The Central Public Information Officer,
Custom, Excise & Service Tax Appellate Tribunal,
Principal Bench, West Block-II, R.K. Puram,
New Delhi-110066

A. Contact Details

- | | |
|--------------------------------|--|
| 1. Name of the applicant | Krishan Kumar Arora |
| 2. Mailing Address: | G-6/27, 2 nd Floor, Sector-11
Rohini, DELHI-110085 |
| 3. Email: | <u>krishanp444@gmail.com</u> |
| 4. Whether a citizen of India: | Yes. |

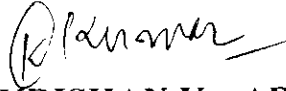
B. Details of Information sought:

- Total number of periodical reports and returns being furnished by CESTAT, Principal Bench, New Delhi to the Department of Revenue (Ministry of Finance, Government of India)
- Copies of letters of Department of Revenue under which the periodic reports / returns sought.
- Latest copy of each of such report / return sent to the Department of Revenue.

- | | |
|---|---------------------|
| C. Type of information required | Statistical Data |
| D. Whether information sought relates to security of Life and Liberty of a person | NO |
| E. Specify the particulars information required: | As above |
| F. Whether applicant belongs to BPL category | NO |
| G. RTI Fee: Rs.10/- Postal Order No: | is enclosed. |

DR (A)

T.O (C.R)


(**KRISHAN Kr. ARORA**)